ment throughout the country during the current financial year so far;

- (b) what are the names of the persons, firms oi establishments whose permises or bank accounts were searched: and
- ve) what recoveries or revelations, have come to light as a result of these operations?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (c) During the financial year 1982-83 (from 1-4-1982 to 30-9-1982). the Income-tax Department conducted 1753 searches throughout the country and seized prima-facie unaccounted assets of the value of Rs. 11.99 crores approximately.

Having regard to the large number of cases, it is not practicable to furnish the names of all the parties searched. However, if the Hon'ble Member desires to have information in a particular case, the same may be furnished.

Loan to M/s Prakash Tubes Limited

1939. SHRI RAMCHANDRA BHA-RADWAJ: Will the Minister of FINANCE be pleased to state what is the total amount of loan advanced to M/s Prakash Tubes Limited, Padma Tower. Rajendra Place, New Delhi by various nationalised banks and other financial institutions

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): In accordance with the provisions of the statutes governing the nationalised banks and in conformity with the practices and usages customary among the bankers, information relating to individual constituents of the banks cannot be divulged and hence the amount of loan advanced to M/s Prakash Tubes Limited, New Deihi by various nationalised banks cannot be disclosed. An amount of Rs. 30 lakhs has been sanctioned and fully disbursed by the Haryana State Financial Corporation (HSFC) to M/s Prakash Tubes Ltd., New Delhi. The Haryana State Industrial Development Corporation (HSIDC) has also sanctioned an amount of Rs. 50 lakhs to the company against refinance to the extent of Rs. 40 Iakhs by Industrial Development Bank of India.

to Questions

Persons Benefits under 20-Point **Programme**

1940. SHRI B. IBRAHIM: Will the Minister of FINANCE be pleased to sta'e what is the number of persons benefited in Dakshina Kannada District during the current year by receiving the loans under 20-Point Programme from the nationalised banks?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERREE): The available data regarding the outstanding advances made by Public Sector Banks under 20 Point Programme in the State of Karnataka are given below:-

(Rs. in crores)

No. of Balance Outstanding Accounts

March 1981 4,06,849

116.03

The districtwise break up ol such advances is not complied. Data on advances by banks under the new twenty point programme have not yet started flowing.

According to the Government of Karnataka, however, 14841 beneficiaries of this programme were assisted, by banks and Karnataka State Financial Coi'poration during the current year in Dakshina Kannada District.

Bonus Central Government to **Employees**

1941. SHRI MURLIDHAR CHAND-RAKANT BHANDARE: Will the Minister of FINANCE be pleased to state-

(a) whether Government have considered any proposal to provide Government employees in general with any efficiency incentive or bonus to bring them at par with employees of the Posts and Telegraphs Department and the Railways;

(c) if the answer to (a) abov_e be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (c) Government have no proposal under consideration to grant 'efficiency incentive or bonus' to its employees.

The Government had introduced the Scheme of Productivity Linked Bonus whiich had an inbuilt feature to cover only some specific categories of employees. The Scheme provided for a review after three years of its working. The review of the Scheme has accordingly been initiated and Governments future policy in the matter will be determined in due course.

Bombay Stock Exchange

1942. SHRI ABDUL REHMAN SHEIKH: Will the Minister of FINANCE be pleased to state:

- (a) whether Government are aware that shares are being sold by the Bombay Stock Exchange despite ban on Forward Trading and that some members of the Governing Body of the Bombay Stock Exchange are involved in the speculative trading, and
- (b) if so, what is Government's reaction thereto?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) Bombay Stock Exchange, as an institution, neither buys nor sells securities. The Exchange, however, provides facilities for its members to deal in securities), including those of companies, listed on it or on other lecognised Stock Exchanges in the country. The Exchange also arranges for the settlement of transactions in securities entered into by members, *interse*, or with their clients.

The Governing Board of the Bombay Stock Exchange consists, inter alia, of elected Directors who are themselves members of the Exchange. The contracts in securities entered into by the elected Directors like those entered into by other members *ei* the Exchange, are in accordance with the Rules, Bye-laws and Regulations of the Exchange and not contrary to the Government notification dated the 27th June, 1969, prohibiting contracts for the sale or purchase of securities other than spot delivery contract or contract for cash or hand delivery or special delivery.

to Questions

Import of Cars for Physically Handicapped Persons

1943. SHRIMATI MONIKA DAS: Will the Minister of FINANCE be pleased to state;

- (a) whether Government have introduced a scheme to enable the physically handicapped persons to import cars! with disability controls; if so, what are the details thereof:
- (b) the number of applications re ceived from physically handicapped persons under the scheme indicating the names occupation, per annum income and address of each pplicant:
- (c|) what action has ./been taken on these applications;
- (d) whether there are any other extrenaneous criteria than the nature physical disability for of accepting the requests for import sanction; and
- (e) whether grounds for refusal arej communicated to the concerned applicants?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE: (a) Yes, Sir. The scheme envisages consideration applications from hpysi-sically disabled persons for exemption from payment of import duty in excess of 50% on motor cars specially designed or adapted for use by disabled persons provided the.'c.i.f, value of such a car does not exceed Ris^ 65.000/-, the applicant. furnishes a certificate from the prescribed medical authorities testifying the nature and extent of the disability and the need for importing special disability car; and the importer is in a position